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Date: 01/11/2025

(2002) 08 PAT CK 0121

Patna High Court

Case No: C.W.J.C. No. 1503 of 2002

Smt. Anita Devi @

APPELLANT

Anita Acharya

Vs

The State of Bihar and

Others

RESPONDENT

Date of Decision: Aug. 26, 2002 **Citation:** (2002) 08 PAT CK 0121

Hon'ble Judges: Ravi S. Dhavan, C.J; R.N. Prasad, J

Bench: Division Bench

Advocate: Rajendra Prasad Singh and A.K. Mallick, for the Appellant; S.K. Ghose for the State

and Mr. K.B. Nath for State Election Commission, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

1. This matter has been filed as a Public Interest Litigation by one Anita Devi to challenge the oath which was administered to two members of the

Panchayat Samiti. She herself is not a person who stood for election and the question of her being returned as won, or lost does not arise. If the

matter had been of a candidate then perhaps this petition would have been before another division of the Court. But, she has come to this Court

declaring that this is a Public Interest Litigation and there are grave questions of powers which are matters of conflict between the District

Magistrate and the Election Commission and these need to be resolved by the High Court. Nothing of the sort has happened. All that has

happened is that the elected members concerned, to use a general expression, have been married twice. They have received their oath of office not once but twice. As Bihar goes into self Government after many decades, this lack of inexperience will cause mistake like the present one to

happen.

2. In so far as rule 126 under the Bihar Panchayat Raj Act is concerned, it makes out clearly on who exactly has to administer oath. There is no

confusion in so far as the rule is concerned.

3. Rightly or wrongly in a long letter dated 30 July, 2001 the District Magistrate was writing to the State Election Commissioner, Bihar, on certain

confusions which have taken place in the matter relating to Panchayat elections. In reference to the context, he particularly mentions at page 3 of

his letter suggesting that the two elected members of the Samiti should be administered the oath all over again. This in itself was creating a

confusion that the oath administered should be arranged yet again. In the circumstances, lest there be any confusion for the lost tenure, because of

the second oath, of the members who were elected to the Panchayat Samiti, let there be no lack of confidence. The first oath is as good.

4. There is no grave question of law the matter which occasions a certificate from the High Court that between one or the other oath, one is

irregular. Clearly, the petitioner who has brought the present PIL was taking a chance that the Court may by mistake declare one oath as illegal so

as to cause a confusion in the election which has taken place.

5. The situation may be taken, as at best, an oath taken twice over. Obviously, the elected members will continue to function from the first oath

which was given. However, law and the machinery for administering oath is contained in Rule 126 of the Bihar Panchayat Raj Rules, 1995.

6. Nothing more need be said in the present petition. Consigned.